

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 31 of 1996

Wednesday, this the 10th day of January, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C Sornampillai,  
Office Superintendent,  
Signal & Telecommunications Branch,  
Southern Railway, Palghat. .. Applicant  
(By Advocate Mr P Santhosh Kumar)

Vs

- 1 Union of India represented by  
the General Manager,  
Southern Railway, Madras.
- 2 The Chief Personnel Officer,  
Southern Railway, Madras.
- 3 The Divisional Personnel Officer,  
Southern Railway, Palghat. .. Respondents

(By Advocate Ms. Jiji Paul for Advocate Mr T M Nellimootil)

The application having been heard on 10th January 1996,  
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

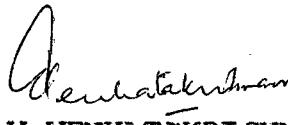
Applicant seeks a declaration that his pay is  
liable to be stepped up to the level of the pay of one  
K M Varghese. For this purpose he has made A-6 representa-  
tion before second respondent. As that respondent did not  
act, he moved third respondent Divisional Personnel Officer,  
Palghat by A-8 representation.

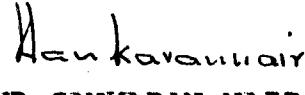
2 Standing counsel for respondents submits that the  
third respondent is the competent authority, and that the  
said authority will take a decision on A-8 representation

within three months from today. We record the submission and direct third respondent to take a decision as undertaken. He will do well to adhere to the time limit and avoid coercive steps.

3 Application is disposed of as aforesaid.  
No costs.

Dated the 10th January, 1996.

  
P V VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

P/10-1

List of Annexures

1. Annexure-A6: True copy of the representation dated 12.8.93 of the applicant to the 2nd respondent.
2. Annexure-A8: True copy of the representation dated 12.12.94 of the applicant to the 3rd respondent.